

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2018

Subject : Petition under Section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the Respondents 1 to 3.

Date of Hearing : 14.3.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : NTPC Vidyut Vyapar Nigam Limited

Respondents : Ajmer Vidyut Vitaran Nigam Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Ms. Poorva Saigal, Advocate, NVVNL
Shri Dharmendra Singh, Advocate, NVVNL

Record of Proceedings

Learned counsel for the petitioner submitted that present petition has been filed inter alia for seeking declaration that the respondents Nos.1 to 3 are liable to pay the trading margin at the rate of 7 Paise /KwH for the bundled power for both electricity from the solar power project and the electricity generated by the petitioner for the period from October, 2011 to till date.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The Commission directed the respondents to file their replies by 27.4.2018, with an advance copy to the petitioner, who may file its rejoinders, if any, by 11.5.2018. The Commission directed that due date in filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 14.5.2018

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)